

**Bill No. 215 of 2022**

**THE MULTI-STATE CO-OPERATIVE SOCIETIES (AMENDMENT)  
BILL, 2022**

A

**BILL**

*further to amend the Multi-State Co-operative Societies Act, 2002.*

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Multi-State Co-operative Societies (Amendment) Act, 2022. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

39 of 2002. 2. In section 3 of the Multi-State Co-operative Societies Act, 2002 (hereinafter referred to as the principal Act),— Amendment of section 3.

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(i) after clause (a), the following clause shall be inserted, namely:—

‘(aa) “Authority” means the Co-operative Election Authority established under sub-section (1) of section 45;’;

(ii) in clause (d), for the words, brackets and figures “under sub-section (1) of section 4”, the words, brackets, letters and figures “as per clause (f) of article 243ZH of the Constitution read with sub-section (1) of section 4” shall be substituted;

(iii) after clause (f), the following clause shall be inserted, namely:—

‘(fa) “Co-operative Ombudsman” means the Ombudsman appointed by the Central Government under section 85A;’;

(iv) in clause (i), for the words “co-operative year”, the words “co-operative year or financial year” shall be substituted;

(v) in clause (s), after the words “Official Gazette”, the words ‘and the expression “notified” with its cognate meanings and grammatical variations shall be construed accordingly’ shall be inserted.

Amendment  
of section 7.

**3.** In section 7 of the principal Act, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:—

“(2) Without prejudice to the provisions of sub-section (1), the Central Registrar may register a multi-State co-operative society if the aggregate value of the paid-up capital and provision of reserves along with liquidity, exposure and other prudential norms specified in the bye-laws of the proposed multi-State co-operative society in the business of thrift and credit are in accordance with such guidelines as may be prescribed:

Provided that the multi-State co-operative societies registered before the commencement of the Multi-State Co-operative Societies (Amendment) Act, 2022 shall meet such norms within a period of five years from the date of commencement of the said Act:

Provided further that if the liquidity, exposure, prudential and other parameters of the multi-State credit society do not meet such norms within the period mentioned above, the Central Registrar shall have powers to issue such directions as it deems appropriate to such society to take relevant action:

Provided also that in the case of multi-State co-operative bank, the aggregate value of the paid-up capital and provision of reserves along with liquidity norms provided in the bye-laws shall be such as may be laid down by the Reserve Bank from time to time.

(3) The application for registration shall be disposed of by the Central Registrar within a period of three months from the date of receipt of such application by him:

Provided that the Central Registrar may, for rectification of mistakes, if any, in the application, extend the period of three months with such further period, for reasons to be recorded in writing, not exceeding two months on the request of the applicant.

(4) Where the Central Registrar refuses to register a multi-State co-operative society, he shall communicate the order of such refusal stating therein the reasons for such refusal, to the applicant within the period specified in sub-section (3):

Provided that no order of refusal shall be made, unless the applicant has been given an opportunity of being heard:

Provided further that if the application for registration is not disposed of within the period specified in sub-section (3) or the Central Registrar fails to communicate the order of refusal within the said period, the application shall be deemed to have been accepted for registration and the Central Registrar shall issue the registration certificate in accordance with the provisions of this Act and the rules made thereunder.”.

Amendment  
of section 10.

**4.** In section 10 of the principal Act, in sub-section (2), in clause (a), for the word “address”, the words and brackets “address (including e-mail address)” shall be substituted.

5. In section 14 of the principal Act— Amendment of section 14.
- (i) for the marginal heading “Change of address”, the marginal heading “Address” shall be substituted;
- (ii) for the word “address”, the words “address, including e-mail address,” shall be substituted.
6. In section 17 of the principal Act, after sub-section (9), the following sub-section shall be inserted, namely:— Amendment of section 17.
- “(10) Any co-operative society may, by a resolution passed by majority of not less than two-thirds of the members present and voting at a general meeting of such society, decide to merge into an existing multi-State co-operative society:
- Provided that such resolution shall be subject to the provisions of the respective State Co-operative Societies Act for the time being in force under which such co-operative society is registered.”.
7. In section 19 of the principal Act, in the *Explanation*, in clause (a), — Amendment of section 19.
- (i) in sub-clause (ii), the word “or” occurring at the end shall be omitted;
- (ii) sub-clause (iii) shall be omitted.
8. In section 22 of the principal Act, in sub-section (5), for clause (c), the following clause shall be substituted, namely:— Amendment of section 22.
- “(c) the co-operative society shall be deemed to have been de-registered under the law relating to such co-operative society for the time being in force in that State, from the date of the certificate as issued by the Central Registrar and forwarded to such co-operative society, along with a copy of the registered amendment under sub-section (3).”.
9. In section 26 of the principal Act,— Amendment of section 26.
- (i) in the proviso, the words “be entitled to subscribe the shares of such society or” shall be omitted;
- (ii) after the proviso, the following provisos shall be inserted, namely:—
- “Provided further that nominal or associate member can be issued non-voting shares which may not confer any interest in the management of the multi-State co-operative society including right to vote, to be elected as a director of the board or participate in the general body meetings:
- Provided also that in case of multi-State co-operative bank, such shares shall be issued in accordance with the instructions issued by the Reserve Bank from time to time.”.
10. In section 28 of the principal Act, for the words “to the society in respect of membership,” the words “of all dues to the multi-State co-operative society including the payment in respect of membership or has availed such minimum level of product or services as specified in the bye-laws,” shall be substituted. Amendment of section 28.
11. In section 29 of the principal Act, for clause (b), the following clause shall be substituted, namely:— Amendment of section 29.
- “(b) he fails to use the minimum level of the products or services as specified in the bye-laws for two consecutive years; or”.
12. In section 30 of the principal Act, in sub-section (2), for the words “one year”, the words “three years” shall be substituted. Amendment of section 30.

Substitution of new section for section 35.	<p><b>13.</b> For section 35 of the principal Act, the following section shall be substituted, namely:—</p> <p>“35. (1) The shares of the authorities referred to in clauses (c) and (d) of sub-section (1) of section 25, held in multi-State co-operative societies,—</p> <p style="padding-left: 40px;">(a) shall not be redeemed without the prior approval of such authorities; and</p> <p style="padding-left: 40px;">(b) may be redeemed in such manner as may be agreed upon between the multi-State co-operative society and such authorities.</p> <p style="padding-left: 40px;">(2) The shares held in a multi-State co-operative society by any of the authorities referred to in clauses (e) to (g) of sub-section (1) of section 25, shall be redeemed in accordance with the bye-laws of such multi-State co-operative society and in case, where the bye-laws do not contain any provision, in such manner as may be agreed upon between the multi-State co-operative society and such authorities.</p> <p style="padding-left: 40px;">(3) The redemption of shares referred to in sub-sections (1) and (2), shall be on the face value of shares.”.</p>	5 10 15
Amendment of section 39.	<p><b>14.</b> In section 39 of the principal Act, in sub-section (1), after clause (o), the following clause shall be inserted, namely:—</p> <p style="padding-left: 40px;">“(p) appointment of auditor.”.</p>	15
Amendment of section 41.	<p><b>15.</b> In section 41 of the principal Act, for sub-section (3), the following sub-sections shall be substituted, namely:—</p> <p style="padding-left: 40px;">‘(3) The board shall consist of such number of directors not exceeding twenty-one, as may be specified by the bye-laws, out of which one Member shall be Scheduled Caste or Scheduled Tribe and two shall be women in the board of multi-State co-operative society consisting of individuals and having members from such class or category of persons:</p> <p style="padding-left: 80px;">Provided that the board may co-opt as Members of the board having experience in the field of banking, management, co-operative management and finance or specialisation in any other field relating to the objects and activities undertaken by such multi-State co-operative society:</p> <p style="padding-left: 80px;">Provided further that the number of such co-opted Members shall not exceed two in addition to twenty-one directors specified in this sub-section.</p> <p style="padding-left: 40px;">(4) The co-opted directors referred to in sub-section (3) shall not have the right to vote in any election of the office bearers or be eligible to be elected as office bearers of the board.</p> <p style="padding-left: 40px;">(5) The functional directors in a multi-State co-operative society shall also be the members of the board and such directors shall be excluded for the purpose of counting the total number of directors specified in sub-section (3).</p> <p style="padding-left: 40px;">(6) No director of a multi-State co-operative society shall, as a director, be present in the discussion of, or vote on, any contract or arrangement entered into, or to be entered into, by or on behalf of such society, if he or his relative is directly or indirectly concerned or interested in such contract or arrangement and no relative of any of the sitting directors of the multi-State co-operative society shall be recruited as employee including the Chief Executive of that society.</p> <p style="padding-left: 40px;"><i>Explanation.</i>—For the purposes of this sub-section, the term “relative” with reference to an individual, includes—</p> <p style="padding-left: 80px;">(a) spouse;</p> <p style="padding-left: 80px;">(b) father (including step father);</p>	20 25 30 35 40 45

- (c) mother (including step mother);  
 (d) son (including step son);  
 (e) son's wife;  
 (f) daughter (including step daughter);  
 5 (g) daughter's husband;  
 (h) father's father;  
 (i) father's mother;  
 (j) mother's father;  
 (k) mother's mother;  
 10 (l) son's son;  
 (m) son's son's wife;  
 (n) son's daughter;  
 (o) son's daughter's husband;  
 (p) daughter's son;  
 15 (q) daughter's son's wife;  
 (r) daughter's daughter;  
 (s) daughter's daughter's husband;  
 (t) brother (including step brother);  
 (u) brother's wife;  
 20 (v) sister (including step sister);  
 (w) sister's husband; and  
 (x) Hindu undivided family.

(7) Any director of the board who violates the provision of sub-section (6), shall be disqualified for being a member of the board and deemed to have vacated his office from the date of such meeting of the board as is referred to in the said sub-section and such proceedings shall be deemed to be void.'

**16.** In section 43 of the principal Act,—

Amendment  
of section 43.

(i) in sub-section (I),—

(a) in clause (a), after the words “to be insolvent”, the words “or has been a director of an insolvent company” shall be inserted;

(b) in clause (h), after the words “under this Act”, the words “or under any other Act specified in the Third Schedule” shall be inserted;

(c) after clause (n), the following clause shall be inserted, namely:—

“(o) has been disqualified under sub-section (7) of section 41.”;

(ii) after sub-section (I), the following sub-section shall be inserted, namely:—

“(IA) A member who has been a director of the board of any multi-State co-operative society or co-operative bank, where such board has been superseded, shall not be eligible to be elected as director of the board of another multi-State co-operative society or co-operative bank for a period of five years, from the date of such supersession:

Provided that no member shall be declared ineligible under this sub-section unless an opportunity of being heard has been given to such member by the Central Registrar and declaration for ineligibility shall be made only after ascertaining that the member concerned has been responsible by acts of omission or commission leading to such supersession.”;

(iii) in sub-section (2),—

(a) for clause (a), the following clause shall be substituted, namely:—

“(a) to provide information, documents, personnel, funds or expenses or any other assistance as required by the Co-operative Election Authority for conducting elections under this Act in such manner as may be prescribed;”;

(b) in clause (c), for the words “general meeting” occurring at the end, the words “general meeting; or” shall be substituted;

(c) after clause (c), the following clauses shall be inserted, namely:—

“(d) to make contribution to the co-operative education fund referred to in clause (b) of sub-section (1) of section 63 or the Co-operative Rehabilitation, Reconstruction and Development Fund established under section 63A; or

(e) to file annual return specified in section 120 within the time specified therein; or

(f) to get the audit of the society conducted within six months of the close of the financial year to which such account relate:

Provided that before taking any action under this sub-section, he shall be given an opportunity of being heard by the Central Registrar.”.

Substitution of new sections for section 45.

**17.** For section 45 of the principal Act, the following sections shall be substituted, namely:—

Establishment of Co-operative Election Authority.

‘45. (1) The Central Government shall, by notification, establish an Authority to be known as the Co-operative Election Authority which shall consist of a Chairperson, a Vice-Chairperson and Members not exceeding three to be appointed by the Central Government on the recommendation of the Selection Committee consisting of such persons as may be prescribed.

(2) The head office of the Authority shall be at such place as may be notified by the Central Government.

(3) A person shall not be qualified for appointment as a,—

(i) Chairperson of the Authority unless he held the post of Additional Secretary to the Government of India or equivalent rank;

(ii) Vice-Chairperson of the Authority unless he held the post of Joint Secretary to the Government of India or equivalent rank; and

(iii) Member unless he fulfils such qualification and experience as may be prescribed.

(4) The Chairperson, Vice-Chairperson or Member of the Authority shall hold office for a period of three years from the date on which they enter upon their office or until they attain the age of sixty-five years, whichever is earlier and they shall be eligible for re-appointment:

Provided that in case of appointment of a Government servant as the Chairperson, Vice-Chairperson or a Member, he shall be treated as an *ex officio* Member and he shall continue so long as he holds the office by virtue of which he is a Chairperson, Vice-Chairperson or Member.

(5) The salaries and allowances payable to, and the other terms and conditions of service of the Chairperson, Vice-Chairperson and Members of the Authority, other than the *ex officio* Member, shall be such as may be prescribed.

45A. The Chairperson of the Authority shall have powers of general superintendence and directions in the conduct of the affairs of the Authority and he shall, in addition to presiding over the meetings of the Authority, exercise and discharge such other powers and functions as may be prescribed.

Power of  
Chairperson.

5 45B. (1) The Central Government may, by order, remove from office the Chairperson, Vice-Chairperson or Member of the Authority, other than *ex officio* Member, if the Chairperson, Vice-Chairperson or Member of the Authority, as the case may be, if he—

Removal and  
suspension of  
Chairperson,  
Vice-  
Chairperson  
and Members.

(a) has been adjudged as an insolvent;

10 (b) has been convicted of an offence which, in the opinion of the Central Government involves moral turpitude;

(c) has been physically or mentally incapable of acting as a Chairperson, Vice-Chairperson or Member of the Authority;

15 (d) has acquired such financial or other interests, as is likely to affect prejudicially his function as a Chairperson, Vice-Chairperson or Member of the Authority;

(e) has so abused his position, as to render his continuance in office prejudicial to the public interest; or

20 (f) has engaged at any time during his term of office in any other employment.

(2) The Chairperson, Vice-Chairperson or Member of the Authority shall not be removed from his office except by an order of the Central Government on the ground of his proved misbehaviour or incapacity after the Central Government has, on an inquiry, held in accordance with the procedure prescribed in this behalf by it, come to the conclusion that the Chairperson, Vice-Chairperson or Member of the Authority ought on any such ground to be removed.

30 (3) The Central Government may suspend the Chairperson, Vice-Chairperson or Member of the Authority in respect of whom an inquiry under sub-section (2) is being initiated or pending until the Central Government has passed an order on receipt of the report of the inquiry.

45C. (1) Before appointing any person as Chairperson, Vice-Chairperson or Member of the Authority, the Central Government shall satisfy itself that the person does not have any such financial or other interest as is likely to affect prejudicially his functions as such Chairperson, Vice-Chairperson or Member.

Disclosure and  
declaration of  
interest.

35 (2) The Chairperson, Vice-Chairperson or Members of the Authority shall immediately after entering office and every year thereafter, make a declaration as to the extent of their interest, whether direct or indirect and whether financial or otherwise, in any co-operative society.

40 (3) The declaration so made under sub-section (2) shall be placed in the public domain by the Authority.

45 45D. The Chairperson, Vice-Chairperson or Members of the Authority, other than *ex officio* Members, may, by notice in writing of not less than thirty days under their hand addressed to the Central Government, resign their office and on such resignation being accepted by that Government, shall be deemed to have vacated their office:

Resignation of  
Members.

50 Provided that the Chairperson, Vice-Chairperson or Member shall, unless he is permitted by the Central Government to relinquish his office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as his successor enters upon his office or until the expiry of his term of office, whichever is earlier.



Filling of casual vacancy.	45E. If a casual vacancy occurs in the office of the Chairperson, Vice-Chairperson or Member of the Authority, whether by reason of his death, resignation or otherwise, such vacancy shall be filled within a period of ninety days by making a fresh appointment in accordance with the provisions of section 45 and the person so appointed shall hold office for the remainder of the term of office for which the Chairperson, Vice-Chairperson or Member of the Authority, as the case may be, in whose place he is so appointed.	5
Restriction of re-employment.	45F. The Chairperson, Vice-Chairperson and Member of the Authority, on ceasing to hold office shall not, for a period of two years, accept any employment (including as consultant or otherwise) in any co-operative society:  Provided that nothing contained in this section shall apply to any employment under the Central Government or in any State Government or any Corporation established by or under any Central or State Act or a Government Company as defined under clause (45) of section 2 of the Companies Act, 2013.	10  18 of 2013.
Vacancies, etc., not to invalidate proceedings of Authority.	45G. No act or proceeding of the Authority shall be invalid merely by reason of—  (a) any vacancy in, or any defect in the constitution of, the Authority;  (b) any defect in the appointment of a person as Chairperson or Member of the Authority; or  (c) any irregularity in the procedure of the Authority not affecting the merits of the case.	15     20
Meetings of Authority.	45H. (1) The Authority shall meet at such places and times and shall observe such rules of procedure in regard to the transaction of business at its meetings (including the quorum at its meetings), as may be prescribed.  (2) The Chairperson of the Authority shall preside at the meeting of the Authority and if for any reason the Chairperson of the Authority is unable to attend a meeting of the Authority, the Vice-Chairperson of the Authority shall preside at the meeting.  (3) All questions which come up before any meeting of the Authority shall be decided by a majority of votes of the members present and voting and, in the event of an equality of votes, the Chairperson or the Vice-Chairperson of the Authority presiding shall have the right to exercise a second or casting vote.  (4) Save as otherwise provided in sub-section (3), every Member shall have one vote.	25  30
Functions of Authority.	45-I. The Authority shall discharge the following functions, namely:—  (i) conduct the elections of the multi-State co-operative society;  (ii) supervise, direct and control the matters relating to preparation of electoral rolls; and  (iii) such other functions as may be prescribed.	35
Elections of Members of board.	45J. (1) No person shall be eligible to be elected as a member of the board or office bearer of a multi-State co-operative society, unless he is an active member of the general body of that society.  <i>Explanation.</i> —For the purposes of this sub-section, the term “active member” means any member—  (i) availing minimum level of products or services of the society; or  (ii) attending not less than three consecutive general meetings,  as specified in section 29.	40     45



(2) A member of the board or office bearer of a multi-State co-operative society shall cease to be such member or office bearer, if he ceases to be a member of general body of that society.

5 (3) The election of members of board shall be held by secret ballot in such manner as may be prescribed.

(4) The election of the members of the board shall be held in the general meeting of the members of the multi-State co-operative society and the elected members of the board shall, if the bye-laws of such society permit, be eligible for re-election.

10 (5) The term of office of elected members of the board and its office bearers shall be five years from the date of election and the term of office bearers shall be co-terminus with the term of the board:

15 Provided that the board may fill casual vacancies upto one-third of number of elected directors on the board by nomination out of the same class of members in respect of which the casual vacancy has arisen, if the term of office of the board is less than half of its original term:

Provided further that in case the number of such casual vacancies in the same term of the board exceeds one-third of number of elected directors, such vacancies shall be filled by elections.

20 (6) The expenses for holding elections by the Authority shall be borne by the multi-State co-operative society in such manner as may be prescribed.

(7) The Central Government may make rules to provide for the powers and the procedure to be followed by the Authority for conduct of election of members of the board.

25 (8) The Chairperson and the Chief Executive of the multi-State co-operative society shall inform the Authority, six months before the expiry of the term of the existing board, to conduct the elections within time.

(9) The society in respect of which the election is being held shall provide such infrastructure, personnel, information, documents or other assistance to the Authority as it may require.

30 45K. (1) The Authority may appoint a Returning Officer to conduct the election of the multi-State co-operative societies and discharge such functions, as directed by the Authority, in such manner as may be prescribed.

Appointment of Returning Officer and other officers.

35 (2) The Central Government shall provide such staff and officers to the Authority as may be necessary for the efficient discharge of functions by the Authority under the Act.

(3) The Authority may appoint,—

(a) such observers as it may consider necessary to supervise the elections and discharge such other functions as may be prescribed; and

40 (b) such number of Assistant Returning Officers as it may consider necessary to assist the Returning Officer.

45L. The Authority may, by general or special order, issue such directions to the board, its members, Chief Executive and other staff of the society as may be necessary for the conduct of free and fair elections and the board, its members, Chief Executive and staff of the society shall comply with such directions.’.

Power to issue directions.

45 **18.** In section 49 of the principal Act, in sub-section (2),—

Amendment of section 49.

(i) after clause (a), the following clause shall be inserted, namely:—

“(aa) to elect the Chairperson and Vice-Chairperson or President and Vice-President of the multi-State co-operative society from amongst the elected members of the board in accordance with the directions of the Authority:

Provided that the certificate of election shall be issued by the Chief Executive of the multi-State co-operative society after conclusion of resolution by the board;”;

(ii) in clause (e), the following proviso shall be inserted, namely:—

“Provided that the recruitment of such employees shall be subject to such procedure as may be prescribed.”. 5

Amendment  
of section 50.

**19.** In section 50 of the principal Act,—

(a) in sub-section (I), the following provisos shall be inserted, namely:—

“Provided that where such Chairperson or President fails to direct the Chief Executive to convene the meeting of the board within the quarter, such Chief Executive shall convene the meeting on the basis of requisition of the Vice-Chairperson or Vice-President or any other Member of the board: 10

Provided further that notwithstanding anything contained in the first proviso, the Chief Executive may also convene the meeting on the basis of requisition from at least fifty per cent. of Members of the board; 15

(b) for sub-section (3), the following sub-sections shall be substituted, namely:—

“(3) The Chairperson or President, if for any reason, is unable to attend a meeting of the board, the Vice-Chairperson or Vice-President and in the absence of both, any other Member of the board chosen by the Members of the board present from amongst themselves at the meeting, shall preside over the meeting. 20

(4) The quorum for a meeting of the board of directors of a multi-State co-operative society shall be one-third of its total number of elected directors.”.

Amendment  
of section 51.

**20.** In section 51 of the principal Act, after sub-section (I), the following sub-section shall be inserted, namely:— 25

‘(IA) No multi-State co-operative society shall appoint or continue the employment of any person as the Chief Executive who—

(a) is below the age of twenty-one years or has attained the age of seventy years;

Provided that any person above the age of seventy years may be appointed by a special resolution passed by three-fourths of the board members, in which case the explanatory statement annexed to the notice for such motion shall indicate the justification for appointing such person; 30

(b) is an undischarged insolvent or has any time been adjudged as an insolvent; 35

(c) has at any time been convicted by a court of an offence and sentenced for a period of more than six months; or

(d) does not meet the criteria for “fit and proper”, as determined by the Central Registrar in case of multi-State credit societies; or in case of non-credit multi-State societies, does not meet the criteria as the Central Government may prescribe in terms of educational qualifications and relevant experience.’. 40

Amendment  
of section 52.

**21.** In section 52 of the principal Act, in clause (j), for the words “thirty days”, the words “forty-five days” shall be substituted.

Amendment  
of section 53.

**22.** In section 53 of the principal Act, for sub-section (I), the following sub-section shall be substituted, namely:— 45

“(I) The board may constitute an Executive Committee, and such other committees or sub-committees as may be specified in the bye-laws of the multi-State co-operative society:

Provided that the board shall constitute—

(a) an Audit and Ethics Committee;

(b) a Committee on prevention of sexual harassment at work place.”.

23. In section 63 of the principal Act, in sub-section (1), for clause (b), the following  
5 clause shall be substituted, namely:—

Amendment  
of section 63.

“(b) credit annually one per cent. of net profit to co-operative education fund to  
be maintained by the Central Government in such manner as may be prescribed and  
the proceeds from such fund shall be used for Co-operative Education and Training  
through the National Co-operative Union of India and any other agency in such  
10 manner as may be determined by the Central Government;”.

24. After section 63 of the principal Act, the following sections shall be inserted,  
namely:—

Insertion of  
new sections  
63A, 63B and  
63C.

‘63A. (1) The Central Government shall establish a Fund, to be called the  
Co-operative Rehabilitation, Reconstruction and Development Fund for revival of  
15 sick multi-State co-operative societies as referred to in section 63B and for development  
purposes in such manner as may be determined by it and there shall be credited to  
such Fund annually by multi-State co-operative societies which are in profit for the  
preceding three financial years one crore rupees or one per cent. of the net profits of  
such multi-State co-operative society, whichever is less.

Establishment  
of Co-  
operative  
Rehabilitation,  
Reconstruction  
and  
Development  
Fund.

20 (2) The Central Government shall, by notification, constitute a Committee,  
consisting of such members as it may deem fit, to administer the Fund, and maintain  
separate accounts and other relevant records in relation to the Fund in such form as  
may be specified by the Central Government in consultation with the Comptroller and  
Auditor-General of India.

25 (3) The Committee shall spend the money out of the Fund for carrying out the  
objects for which such Fund has been established.

63B. (1) If, at any time, the Central Registrar, is of the opinion that a multi-State  
co-operative society has become sick, he may, by an order, declare such society as  
sick co-operative society.

Rehabilitation  
and  
reconstruction  
of sick  
societies.

30 (2) Where a multi-State co-operative society is declared as a sick co-operative  
society under sub-section (1), the Central Government or any person or agency  
authorised by it, may prepare a scheme for rehabilitation and reconstruction of the  
society and hand it over to the society for approval of the general body.

35 (3) The Central Government may, on the recommendation of the general body  
and to give effect to the scheme for rehabilitation and reconstruction referred to in  
sub-section (2), re-organise the board of such society with such persons, having  
experience in the field of co-operation, management, finance, accountancy and any  
other area relating to such societies as may be recommended by the general body:

40 Provided that in respect of a sick multi-State co-operative bank, any scheme for  
rehabilitation or reconstruction shall be done with the prior approval of the Reserve  
Bank.

45 *Explanation.*—For the purposes of this section, the expression “sick  
co-operative society” means a multi-State co-operative society being a society  
registered under the provisions of this Act which has at the end of any financial year  
accumulated losses equal to or exceeding total of its paid-up capital, free reserves  
and surpluses and has also suffered cash losses in such financial year and the financial  
year immediately preceding such financial year.

Financial assistance to multi-State co-operative societies for development.

63C. (1) The Central Government may, on an application made by a multi-State co-operative society which has contributed to the Fund for continuous five preceding financial years, grant such financial assistance as it may consider appropriate to the society out of the Fund for infrastructural requirement:

Provided that at least fifty per cent. of the total requirement shall be borne by the multi-State co-operative society and the financial assistance from the Fund shall not exceed more than the fifty per cent. of such requirement. 5

(2) The Committee constituted under sub-section (2) of section 63A shall examine and recommend to the Central Government for providing the financial assistance to the multi-State co-operative society to such extent and on such terms and conditions as it may consider necessary. 10

Amendment of section 64.

25. In section 64 of the principal Act,—

(i) for clause (b), the following clause shall be substituted, namely:—

“(b) in any of the securities issued by the Central Government, State Government, Government Corporations, Government Companies, Authorities, Public Sector Undertakings or any other securities ensured by Government guarantees;”;

(ii) in clause (d), after the words “any other institution”, the words “in the same line of business as the multi-State co-operative society” shall be inserted;

(iii) for clauses (e) and (f), the following clauses shall be substituted, namely:— 20

“(e) with any other scheduled or nationalised bank.

*Explanation.*—For the purposes of this clause, the expression,—

(i) “scheduled bank” shall have the same meaning as assigned to it in clause (e) of section 2 of the Reserve Bank of India Act, 1934; and 2 of 1934.

(ii) “nationalised bank” means a corresponding new bank constituted under sub-section (1) of section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980; or 5 of 1970. 40 of 1980.

(f) in such other manner as may be determined by the Central Government.”. 30

Amendment of section 67.

26. In section 67 of the principal Act, in sub-section (1), in the first proviso, for the words “ten times”, the words “such multiples as may be determined by the Central Government” shall be substituted.

Amendment of section 70.

27. In section 70 of the principal Act,—

(a) in sub-section (2), for the proviso, the following provisos shall be substituted, namely:— 35

“Provided that such auditors or auditing firm shall be appointed from a panel approved by the Central Registrar:

Provided further that in case of multi-State co-operative banks, multi-State credit societies with deposits of above five hundred crore rupees and multi-State non-credit societies with turnover of above five hundred crore rupees, the auditor shall be appointed from a panel of auditors approved for audit of such societies by the Central Registrar.”; 40

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

“(3A) An auditor appointed under sub-section (2) shall submit the audit of accounts report to the multi-State co-operative society, within six 45

months from the date of closing of the financial year, to which such accounts relate.”;

(c) in sub-section (7), in clause (a), for the proviso, the following proviso shall be substituted, namely:—

5 “Provided that where such vacancy is caused by the resignation or death of an auditor, the vacancy shall be filled by the board from the panel of auditors from which such auditor was appointed.”;

(d) after sub-section (9) and the *Explanation* thereunder, the following sub-section shall be inserted, namely:—

10 “(10) The audit report of the accounts of the national co-operative societies shall be laid before each House of Parliament.”.

28. After section 70 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 70A.

“70A. In case of multi-State co-operative societies,—

Concurrent Audit.

15 (i) having an annual turnover more than the amount as determined by the Central Government; or

(ii) having deposit of more than the amount as determined by the Central Government,

20 the concurrent audit shall be carried out by an auditor appointed from a panel of auditors approved by the Central Registrar.”.

29. In section 73 of the principal Act, after sub-section (5), the following sub-section shall be inserted, namely:—

Amendment of section 73.

25 “(6) the multi-State co-operative society or class of multi-State co-operative societies, as the case may be, shall adopt such standards of auditing and accounting as may be determined by the Central Government:

38 of 1949. Provided that until such standards of auditing and accounting are specified, the auditing and accounting standards specified by the Institute of Chartered Accountants of India constituted by sub-section (1) of section 3 of the Chartered Accountants Act, 1949 shall be deemed to be the standards of auditing and accounting:

30 Provided further that the multi-State co-operative banks shall adopt the standards of accounting and auditing, if any, laid down by the Reserve Bank.”.

30. In section 78 of the principal Act, after sub-section (1), the following sub-sections shall be inserted, namely:—

Amendment of section 78.

35 “(1A) If the Central Registrar is satisfied on the basis of information available with him or furnished to him by a Government agency, that the business of a multi-State co-operative society is being carried on for a fraudulent or unlawful purpose, he may, after informing the multi-State co-operative society of the allegations made against it, by a written order, call on the multi-State co-operative society to furnish in writing any information or explanation, with the endorsement of the board of the society, on matters contained in such order within the time specified therein:

40 Provided that if the Central Registrar is not satisfied with the explanation of the society, he shall either himself or through an office or agency authorised by him, conduct inquiry into the constitution, working and financial condition of the society.

45 (1B) Notwithstanding anything contained in this Act, the Central Registrar shall, either *suo moto* or through an officer or agency authorised by him, conduct inquiry into the constitution, working and financial condition of any multi-State co-operative society, once in such period as may be determined by the Central Government.”.

Insertion of new Chapter IXA.

**31.** After Chapter IX of the principal Act, the following chapter shall be inserted, namely:—

“CHAPTER IXA

REDRESSAL OF COMPLAINTS

Co-operative Ombudsman.

85A. (1) The Central Government shall appoint, one or more Co-operative Ombudsman with territorial jurisdiction for inquiring into the complaints made by any member of the multi-State co-operative societies regarding their deposits, equitable benefits of society’s functioning or any other issue affecting the individual rights of the concerned member, in such manner, as may be prescribed. 5

(2) The Co-operative Ombudsman shall, on receipt of a complaint, complete the process of inquiry and adjudicate within a period of three months from the date of receipt of the complaint and may issue necessary directions to the society during the course of inquiry and the society shall be bound to comply with the same within a period of one month from the date of issuance of such directions. 10

(3) The multi-State co-operative society aggrieved by any directions of the Ombudsman may file an appeal in such manner as may be prescribed, within a period of one month before the Central Registrar who shall decide the appeal within a period of forty-five days and the decision of the Central Registrar shall be final and binding: 15

Provided that the Central Registrar may entertain the appeal after the expiry of said period of one month, if he is satisfied that the society was prevented by sufficient cause from preferring the appeal in time. 20

(4) The Ombudsman shall submit periodic reports to the Central Registrar of Co-operative Societies.

(5) The Co-operative Ombudsman while conducting the inquiry under sub-section (1), shall exercise the same powers as are vested in a civil court under the Code of Civil Procedure, 1908,— 25 5 of 1908.

(a) for summoning and enforcing the attendance of persons;

(b) examining them on oath;

(c) discovery and production of books of account and other documents; and

(d) any other matter which may be prescribed.”. 30

Amendment of section 86.

**32.** In section 86 of the principal Act,—

(a) in sub-section (1), after the words and figures “under section 79”, the words and figures “or section 108” shall be inserted;

(b) in sub-section (2),—

(i) for clause (a), the following clause shall be substituted, namely:— 35

“(a) where the number of members or the number of societies or the number of persons, as the case may be, has at any time reduced below the number of members or societies or persons as specified in sub-section (2) of section 6:

Provided that the multi-state society shall be given six months time to restore the number of members or societies or persons to the requisite number;”; 40

(ii) in clause (b), for the words “co-operative principles.”, the words “co-operative principles; or” shall be substituted;

(iii) after clause (b), the following clause shall be inserted, namely:—

“(c) where the Central Registrar has reasons to believe that the registration was obtained by misrepresentation of facts, submission of false or misleading information, suppression of material facts or fraud thereby compromising the spirit of co-operation.”.

(c) for sub-section (5), the following sub-section shall be substituted, namely:—

“(5) Notwithstanding anything contained in this section, in case of winding up of multi-State co-operative banks, the provisions of the Banking Regulation Act, 1949 shall also apply.”.

(d) in sub-section (6), the following shall be inserted, namely:—

‘Provided that prior to winding up, “no objection” from the institutional lenders, who have outstanding loans from the society, shall be required in writing.

*Explanation.*—For the purposes of this proviso, the expression "institutional lenders" includes banks, savings and loan association, trust company, insurance company, real estate investment trust, pension fund and the like.’.

**33.** In section 94 of the principal Act, in the opening paragraph, after the words and figures "section 83 or", the words and figures "section 84 or" shall be inserted. Amendment of section 94.

**34.** In section 98 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:— Amendment of section 98.

"(3) The Central Registrar shall also have the power to recover the following dues by attaching bank accounts of defaulting multi-State co-operative societies—

(a) the co-operative education fund referred to in clause (b) of sub-section (1) of section 63;

(b) the Co-operative Rehabilitation, Reconstruction and Development Fund established under section 63A; and

(c) the expenses incurred by the Co-operative Election Authority for conduct of elections.”.

**35.** After section 98 of the principal Act, the following section shall be inserted, namely:— Insertion of new section 98A.

"98A. The Central Registrar may, on an application received from any party, review his decision under clause (a) or clause (b) or clause (c) of sub-section (1) of section 94:

Provided that no application for review shall be entertained against the recovery certificate issued by the Central Registrar or by any person authorised by him in writing in this behalf, unless the applicant deposits with the concerned society, fifty per cent. of the amount of the recoverable dues:

Provided further that no application for review shall be entertained, if made after sixty days of the date of receipt of the decision or order:

Provided also that the Central Registrar may entertain any such application made after such period, if the applicant satisfies that he had sufficient cause for not making the application within such period.”.

**36.** In section 103 of the principal Act, in sub-section (1), the following provisos shall be inserted, namely:— Amendment of section 103.

"Provided that where all the successor States take necessary steps to divide or reorganise such deemed multi-State co-operative society into State co-operative



societies in order to confine their objects, services and the members to respective States within a period of three years, such deemed multi-State co-operative society shall cease to be a multi-State co-operative society:

Provided further that the deemed multi-State co-operative society other than those mentioned in the first proviso shall submit an application for registration and obtain the certificate of registration from the Central Registrar." 5

Amendment of section 104.

37. In section 104 of the principal Act,—

(a) in sub-section (1),—

(i) after the words "furnishing false information", the words "or failing to file any return or information" shall be inserted; 10

(ii) for the words "two thousand rupees", the words "five thousand rupees" shall be substituted;

(iii) for the words "ten thousand rupees", the words "one lakh rupees" shall be substituted;

(b) in sub-section (2), for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted; 15

(c) in sub-section (3),—

(i) after the word and figures "section 89", the words and figures "or to a person required to file return under section 120" shall be inserted;

(ii) for the words "two thousand rupees", the words "five thousand rupees" shall be substituted; 20

(iii) for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted;

(d) in sub-section (4),—

(i) in clause (h), after the words "to any person", the words "or receives such gift, promise or gratification" shall be inserted; 25

(ii) in the long line, occurring after sub-clause (iii) of clause (h), after the words "or with both", the words "and shall also be debarred from contesting elections for a period of three years" shall be inserted;

(e) after sub-section (4), the following sub-sections shall be inserted, namely:— 30

"(5) Where a multi-State co-operative society,—

(a) which is required to provide an explanation or make a statement during the course of inspection, inquiry or investigation, destroys, mutilates or falsifies, or conceals or tampers or unauthorisedly removes, or causes the destruction, mutilation or falsification or concealment or tampering or unauthorised removal of, any document relating to the property, assets or affairs of the society or makes or causes to make a false entry in any document concerning the society; 35

(b) makes any investment in contravention of the provision of section 64 or the bye-laws made under this Act; 40

(c) causes unlawful loss to the assets and property of the society; or

(d) causes unlawful loss to the depositor,

the board of directors or the responsible officers of the multi-State co-operative society shall be punishable with imprisonment for a term which shall not be less

than one month but which may extend to one year or with fine which shall not be less than five thousand rupees but may extend to one lakh rupees or with both.

5 (6) Where the board of directors or officers of the multi-State co-operative society receive any unlawful gains while transacting matters related to such society or utilise any assets of the society for personal unlawful gains, such directors or officers concerned shall be punishable with imprisonment for a term which shall not be less than one month but which may extend to one year or with fine which shall not be less than five thousand rupees but may extend to 10 one lakh rupees or with both and the proceeds of such unlawful gains shall be recovered from them and deposited in such manner as may be prescribed."

38. After section 105 of the principal Act, the following section shall be inserted, namely:—

15 "105A. The provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force."

39. For section 106 of the principal Act, the following sections shall be substituted, namely:—

20 "106. (1) Every multi-State co-operative society shall appoint a Co-operative Information Officer to provide the information relating to affairs and management of the society to the members of the society and such information shall be confined to the information falling under the disclosure norms specified by the society in its bye-laws.

25 (2) Any member of multi-State co-operative society shall make an application, accompanying such fee as may be prescribed, to get information specified in sub-section (1).

(3) The Co-operative Information Officer shall, within thirty days from the date of receipt of application, either provide the information or reject the application specifying the reason to do so.

30 (4) Any member of the multi-State co-operative society whose application has been rejected may prefer an appeal to the Co-operative Ombudsman within a period of one month from the date of such rejection and his decision shall be final and binding.

35 106A. Every Chief Executive of multi-State co-operative society shall keep a copy of the rules and its bye-laws and also a list of its members, open to inspection free of charge at all reasonable times, at the registered address of the multi-State co-operative society."

40. In section 108 of the principal Act, in sub-section (1), in clause (i), after the words "Central Registrar" the words "or any person authorised by him in this behalf, not below the rank of Assistant Commissioner or equivalent" shall be inserted.

41. In section 116 of the principal Act,—

40 (i) for the marginal heading, the following marginal heading shall be substituted, namely:—

"Power to amend Schedules";

(ii) after sub-section (1), the following sub-section shall be inserted, namely:—

45 "(1A) If the Central Government is satisfied that it is necessary or expedient so to do, it may, by notification, amend the First Schedule and the Third Schedule

and thereupon such Schedules shall be deemed to have been amended accordingly:

Provided that in case of the First Schedule, such notification shall be used only for adding to the co-operative principles in the list.;"

(iii) in sub-section (2), for the word, brackets and figure "sub-section (I)", the words, brackets, figures and letter "sub-sections (I) and (IA)" shall be substituted.

Amendment of section 120.

**42.** In section 120 of the principal Act,—

(i) for clause (a), the following clause shall be substituted, namely:—

"(a) annual report of the activities including details of board decisions which were not unanimous;"

(ii) for clause (f), the following clauses shall be substituted, namely:—

"(f) disclosure regarding employees who are relatives of Members of board;

(g) declaration of any related party transactions by the board of directors; and

(h) any other information required by the Central Registrar in pursuance of any of the provisions of this Act or the rules made thereunder."

Insertion of new sections 120A and 120B.

**43.** After section 120 of the principal Act, the following sections shall be inserted, namely:—

"120A. (I) Notwithstanding anything to the contrary contained in this Act, and without prejudice to the provisions of the Information Technology Act, 2000, the Central Government may, from such date as may be notified, require that—

(a) such applications, returns, reports, statement of accounts, or any other particulars or document as may be required to be filed or delivered under this Act or the rules made thereunder, shall be filed in the electronic form and authenticated;

(b) such document, notice, any communication or intimation, as may be required to be served or delivered under this Act, shall be served or delivered in the electronic form and authenticated;

(c) such applications, returns, reports, statement of accounts, registers, bye-laws or any other particulars or documents and returns filed under this Act or the rules made thereunder shall be maintained by the Central Registrar in the electronic form and registered or authenticated, as the case may be;

(d) such inspection of bye-laws, returns, reports, statement of accounts or any other particulars or documents maintained in the electronic form, as is otherwise available for inspection under this Act or the rules made thereunder, may be made by any person through the electronic form; and

(e) such fees, charges or other sums payable under this Act or the rules made thereunder shall be paid through the electronic form,

in such manner as may be prescribed.

(2) The Central Registrar shall—

(a) issue certificate of registration;

(b) register the amendment of bye-laws;

(c) register change of registered office;

Filing of applications, documents, inspections, etc., in electronic form.

(d) register any document;

(e) issue any certificate;

(f) issue notice; and

(g) receive such communication as may be required to be registered or issued or recorded or received, as the case may be,

under this Act or the rules made thereunder or perform duties or discharge functions or exercise powers under this Act or the rules made thereunder or do any act which is by this Act directed to be performed or discharged or exercised or done by the Central Registrar, in the electronic form in such manner as may be prescribed.

120B. The provisions of this Act shall apply to a multi-State co-operative society in respect of matters relating to incorporation, regulation and winding up:

Provided that in case of a multi-State co-operative society carrying on the business of banking, the provisions of the Banking Regulation Act, 1949 shall also apply.”.

Application of  
Banking  
Regulation  
Act, 1949.

44. In section 121 of the principal Act,—

(i) in sub-section (1), for the words and figures "the Companies Act, 1956" and "the Monopoly and Restrictive Trade Practices Act, 1969", the words and figures "the Companies Act, 2013" and "the Competition Act, 2002" shall respectively be substituted;

(ii) in sub-section (2), for the words and figures “monopolistic and restrictive trade practices as defined in the Monopolies and Restrictive Trade Practices Act, 1969”, the words and figures “monopoly activities as referred to in the Competition Act, 2002” shall be substituted.

Amendment of  
section 121.

45. In section 123 of the principal Act,—

(i) in sub-section (1),—

(a) for the portion beginning with "or has committed any act" and ending with "the aggregate period does not exceed one year", the following shall be substituted, namely:—

"or has committed any act including fraud, misappropriation and the like which is prejudicial to the interests of the society or its members, or has omitted or failed to comply with any directions given to it under section 122 in public interest or that there is a stalemate in the constitution or functions of the board or the Co-operative Election Authority has failed to conduct elections in accordance with the provisions of this Act, the Central Government may, after giving the board an opportunity to state its objections, if any, and considering the objections, if received, by order in writing, supersede or suspend the board and appoint one or more administrators, who need not be members of the society, to manage the affairs of the society for such period not exceeding six months, as may be specified in the order:";

(b) for the proviso, the following proviso shall be substituted, namely:—

"Provided that while taking a decision for supersession or suspension on grounds of failure to conduct election, such action shall only be taken if the Board had not given requisition to hold election to the Co-operative Election Authority within the time limit or not extended necessary assistance as per the provisions of section 45.”;

(ii) for the *Explanation*, the following *Explanation* shall be substituted, namely:—

‘*Explanation*.—For the purposes of section 122 and this section, the expression “specified multi-State co-operative society” means any multi-State co-operative society where there is Government shareholding or loan or financial assistance or any guarantee by the Government.’.

Amendment of  
section 123.

**46.** In section 124 of the principal Act,—

(a) in sub-section (2),—

(i) after clause (a), the following clause shall be inserted, namely:—

"(aa) the guidelines under sub-section (2) of section 7;"

(ii) after clause (j), the following clause shall be inserted, namely:— 5

"(ja) the manner in which the board of a multi-State co-operative society shall provide information, documents, personnel, funds or expenses or any other assistance as sought by the Co-operative Election Authority for conducting elections under clause (a) of sub-section (2) of section 43;" 10

(iii) for clause (k), the following clauses shall be substituted, namely:—

"(k) the composition of the Selection Committee for appointment of Chairperson, Vice-Chairperson and Members of the Co-operative Election Authority under sub-section (1) of section 45;

(ka) the qualification and experience for appointment of Member of the Authority under clause (iii) of sub-section (3) of section 45; 15

(kb) the salaries and allowances payable to, and other terms and conditions of service of the Chairperson, Vice-Chairperson and Members of the Authority under sub-section (5) of section 45;

(kc) the other powers and functions of Chairperson under section 45A; 20

(kd) the procedure of inquiry under sub-section (2) of section 45B;

(ke) time, places and the procedure to be observed by the Authority in regard to transaction of business at its meetings under sub-section (1) of section 45H; 25

(kf) other functions of the Authority under clause (iii) of section 45-I;

(kg) the manner of election of members of board by secret ballot under sub-section (3) of section 45J;

(kh) the manner of bearing the expenses for holding elections by the Authority under sub-section (6) of section 45J; 30

(ki) the manner of discharge of functions by the Returning Officers and observers under sub-section (1) and clause (a) of sub-section (3) of section 45K;

(kj) other functions of the observers under clause (a) of sub-section (3) of section 45K;" 35

(iv) after clause (m), the following clause shall be inserted, namely:—

"(ma) the procedure for recruitment of employees under proviso to clause (e) of sub-section (2) of section 49;"

(v) clause (o) shall be omitted; 40

(vi) after clause (q), the following clause shall be inserted, namely:—

"(qa) the manner of maintenance of fund under clause (b) of sub-section (1) of section 63;"

(vii) after clause (s), the following clauses shall be inserted, namely:—

"(sa) the manner of appointment of Co-operative Ombudsman and submission of complaints to such Ombudsman under sub-section (1) of section 85A; 45

(*sb*) the manner of filing an appeal by society against directions of Ombudsman under sub-section (3) of section 85A;

(*sc*) other matters under clause (*d*) of sub-section (5) of section 85A;"

5 (*viii*) after clause (*w*), the following clauses shall be inserted, namely:—

"(*wa*) the manner of recovery and deposit of proceeds of unlawful gains under sub-section (6) of section 104;

(*wb*) the manner to make an application with such fee for the purpose of getting information under sub-section (2) of section 106;"

10 (*ix*) after clause (*x*), the following clauses shall be inserted, namely:—

"(*xa*) the manner of powers being exercised by the Central Government in respect of matters relating to filing of applications, documents, inspections and the like in electronic form and fee payable to under sub-section (1) of section 120A;

15 (*xb*) the manner of discharging the functions or exercising powers with respect to matters mentioned therein by the Central Registrar in electronic form under sub-section (2) of section 120A;"

(*b*) for sub-section (3), the following sub-section shall be substituted, namely:—

20 "(3) Every rule made under this section and any notification issued under section 116 shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree that the rules and any notification issued under section 116 should not be made, the rule and any notification issued under section 116 shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule and any notification issued under section 116."

30 **47.** In section 125 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

Amendment of section 125.

35 "(1A) Notwithstanding anything contained in sub-section (1), if any difficulty arises in giving effect to the provisions of this Act as amended by the Multi-State Co-operative Societies (Amendment) Act, 2022, the Central Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of the Multi-State Co-operative Societies (Amendment) Act, 2022."

40 **48.** After the Second Schedule to the principal Act, the following Schedule shall be inserted, namely:—

Insertion of Third Schedule.

#### “THE THIRD SCHEDULE

[See sections 43 (1)(h) and 116 (1A)]

Sl. No.	Name of the Act	Act Number
45 1.	The Indian Stamp Act, 1899.	2 of 1899.
2.	The Reserve Bank of India Act, 1934.	2 of 1934.
3.	The Central Excise Act, 1944.	1 of 1944.

4.	The Industries (Development and Regulation) Act, 1951.	65 of 1951.	
5.	The Prevention of Food Adulteration Act, 1954.	37 of 1954.	
6.	The Essential Commodities Act, 1955.	10 of 1955.	
7.	The Securities Contracts (Regulation) Act, 1956.	42 of 1956.	
8.	The Wealth-Tax Act, 1957.	27 of 1957.	5
9.	The Customs Act, 1962.	52 of 1962.	
10.	The Prize Chits and Money Circulation Schemes (Banning) Act, 1978.	43 of 1978.	
11.	The Sick Industrial Companies (Special Provisions) Act, 1985.	1 of 1986.	
12.	The Securities and Exchange Board of India Act, 1992.	15 of 1992.	
13.	The Foreign Trade (Development and Regulation) Act, 1992.	22 of 1992.	10
14.	The Foreign Exchange Management Act, 1999.	42 of 1999.	
15.	The Competition Act, 2002.	12 of 2003.	
16.	The Prevention of Money-Laundering Act, 2002.	15 of 2003.	
17.	The Companies Act, 2013.	18 of 2013.”.	

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## STATEMENT OF OBJECTS AND REASONS

The Multi-State Co-operative Societies Act, 2002 (the Act) was enacted to consolidate and amend the law relating to co-operative societies, with objects not confined to one State and serving the interests of members in more than one State, to facilitate the voluntary formation and democratic functioning of co-operatives as people's institutions based on self-help and mutual aid and to enable them to promote their economic and social betterment and to provide functional autonomy and for matters connected therewith or incidental thereto.

2. Part IXB was inserted in the Constitution, *vide* the Constitution (Ninety-seventh Amendment) Act, 2011. In view of insertion of the said Part, it has become imperative to amend the Act. Further, developments over the years also necessitated required changes in the Act so as to strengthen the co-operative movement in the multi-State co-operative societies. Therefore, it is proposed to amend the Act.

3. The Multi-State Co-operative Societies (Amendment) Bill, 2022, *inter alia*, provides for the following, namely:—

- (i) to amend section 41 of the Act so as to reform the composition of board of a multi-State co-operative society;
- (ii) to substitute section 45 of the Act so as to establish an Authority to be known as the "Co-operative Election Authority" which shall consist of a Chairperson, a Vice-Chairperson and members not exceeding three to be appointed by the Central Government. The said Authority is proposed to be established with a view to bring electoral reforms in co-operative sector;
- (iii) to insert a new section 63A relating to "establishment of the Co-operative Rehabilitation, Reconstruction and Development Fund" for revival of "sick multi-State co-operative societies";
- (iv) to insert a new section 70A relating to "concurrent audit" for multi-State co-operative societies having an annual turnover or deposit of more than the amount as determined by the Central Government;
- (v) to insert a new Chapter IXA relating to "redressal of complaints" and for this purpose, the Central Government may appoint one or more "Co-operative Ombudsman" with a territorial jurisdiction for inquiring into the complaints made by the members;
- (vi) to amend section 104 of the Act so as to increase the monetary penalties on multi-State co-operative societies for contravention of the provisions of the Act and the rules made thereunder;
- (vii) to substitute section 106 of the Act relating to "appointment of Co-operative Information Officer" to provide information relating to affairs and management of the multi-State co-operative society to the members of such society; and
- (viii) to insert a new section 120A relating to "Filing of applications, documents, returns, statements, statement of accounts in electronic form".

4. The Bill seeks to achieve the above objectives.

AMIT SHAH.

NEW DELHI;  
The 24th November, 2022.

*Notes on Clauses*

*Clause 1.*—This clause relates to "Short title and commencement" of the proposed legislation.

*Clause 2.*—This clause seeks to amend section 3 of the Multi-State Co-operative Societies Act, 2002 (the Act) to define the expressions "Authority", "Co-operative Ombudsman" and to amend the definition of "Co-operative Registrar".

*Clause 3.*—This clause seeks to amend section 7 of the Act to provide for registration of multi-State co-operative society in the business of thrift and credit with such modifications and prescribed guidelines as may be necessary to bring them in conformity with the provisions of the Act.

*Clause 4.*—This clause seeks to amend section 10 of the Act to include electronic mail address in the address of the society.

*Clause 5.*—This clause seeks to amend section 14 of the Act to include electronic mail address to bring them in conformity with section 10 of the Act.

*Clause 6.*—This clause seeks to amend section 17 of the Act to make provisions for voluntary merger of State level co-operative societies with multi-State co-operative societies with a resolution by not less than two-thirds of majority of members.

*Clause 7.*—This clause seeks to amend section 19 of the Act to omit clause (iii) of the *Explanation* to sub-section (2) of the said section.

*Clause 8.*— This clause seeks to amend section 22 of the Act relating to Conversion of a co-operative society into a multi-State co-operative society.

*Clause 9.*—This clause seeks to amend section 26 of the Act to provide for non-voting shares to be issued to nominal or associate members for allowing multi-State co-operative societies to raise capital and in case of multi-State co-operative bank, such shares shall be issued in accordance with the instructions issued by the Reserve Bank from time to time.

*Clause 10.*—This clause seeks to amend section 28 of the Act to provide that the members shall not exercise his rights unless he has made payment in respect of all dues to the society including the payment in respect of membership or availed minimum level of products or services as may be specified in the bye-laws.

*Clause 11.*—This clause seeks to amend section 29 of the Act to provide that failure to avail the minimum level of products or services made available by the society as specified in its bye-laws may render a person ineligible for being a member of the society.

*Clause 12.*—This clause seeks to amend section 30 of the Act to extend the time period from one to three years as may be specified in the bye-laws from the date of expulsion of the member for being eligible for re-admission as member.

*Clause 13.*—This clause seeks to amend section 35 of the Act to provide that the Government shareholding wouldn't be redeemed without prior approval of the Government. However, such redemption shall be on the face value of shares.

*Clause 14.*—This clause seeks to amend section 39 to insert a new clause therein relating to "appointment of auditor".

*Clause 15.*—This clause seeks to amend section 41 of the Act to specify the field of expertise for the co-opted directors and to provide reservation of seat for the Scheduled Castes and the Scheduled Tribes and women in the board of the society. The proposed amendment is to bring them in conformity with article 243ZJ of the Constitution.

*Clause 16.*—This clause seeks to amend section 43 of the Act to provide grounds for disqualification of Members of the board of multi-State co-operative society.

*Clause 17.*—This clause seeks to substitute section 45 of the Act to establish an Authority to be known as the "Co-operative Election Authority" which shall consist of a Chairperson, a Vice-Chairperson and members not exceeding three to be appointed by the Central Government. The main function of the Authority is to conduct elections of the multi-State co-operative societies. *Vide* this clause, it is also proposed to insert new sections 45A to 45L.

*Clause 18.*—This clause seeks to amend section 49 of the Act to empower the board to elect the President and Vice-President of the society from amongst the elected or nominated members of the board and a Certificate of election shall be issued by the Chief Executive of the multi-State co-operative society after the conclusion of resolution of the Board. It is also proposed that the recruitment of employees of the multi-State co-operative society shall be subject to the rules to be made in this behalf.

*Clause 19.*—This clause seeks to amend section 50 of the Act to provide for convening of meeting of the board by the Chief Executive on the basis of requisition of the Vice-Chairperson or Vice-President or any other Member of the board.

*Clause 20.*—This clause seeks to amend section 51 of the Act to provide the criteria for appointment of Chief Executive in multi-State co-operative societies.

*Clause 21.*—This clause seeks to amend section 52 of the Act to extend the period for presentation of the draft Annual Report and Financial Statement for the approval of Board from "thirty" to "forty-five" days.

*Clause 22.*—This clause seeks to amend section 53 of the Act to empower the board to constitute executive committee and other committees or sub-committees.

*Clause 23.*—This clause seeks to amend section 63 of the Act to provide that Co-operative Education Fund be maintained by the Central Government and proceeds be used for Co-operative Education and Training through National Co-operative Union of India and any other agency as determined by the Central Government.

*Clause 24.*—This clause seeks to insert new section 63A to provide for establishment of Co-operative Rehabilitation and Reconstruction Fund.

*Clause 25.*—This clause seeks to amend section 64 of the Act to include other avenues of investment where a multi-State co-operative society can invest.

*Clause 26.*—This clause seeks to amend section 67 of the Act to provide that the limit on any multi-State co-operative society during any financial year be changed from "ten times" to "such multiples as determined" of the sum of subscribed share capital and accumulated reserves minus losses.

*Clause 27.*—This clause seeks to amend section 70 of the Act to provide for panel of auditors from multi-State co-operative banks, multi-State credit co-operative societies and other multi-State co-operative societies.

*Clause 28.*—This clause seeks to insert a new section 70A to have concurrent audit for multi-State co-operative societies having an annual turnover or deposit of more than the amount as determined by the Central Government and from a panel of auditors approved by the Central Registrar.

*Clause 29.*—This clause seeks to amend section 73 of the Act to provide for laying down of auditing and accounting standards as determined by the Central Government.

*Clause 30.*—This clause seeks to amend section 78 of the Act to empower the Central Registrar to call from the society any information or explanation and documents.

*Clause 31.*—This clause seeks to insert a new Chapter IXA to deal with the redressal of complaints of the members of multi-State co-operative societies made in the Co-operative Ombudsmen.

*Clause 32.*—This clause seeks to amend section 86 of the Act to provide for winding up of multi-State co-operative societies, after giving an opportunity of being heard, if registration is obtained by misrepresentation, fraud and the like or if the number of members falls short of the specified number, multi-State co-operative societies to be given six months' time to restore the number.

*Clause 33.*—This clause seeks to amend section 94 of the Act to provide orders or decisions issued under section 84 of the Act to be included.

*Clause 34.*—This clause seeks to amend 98 of the Act to provide that in case of default, the contribution to the Co-operative Education Fund, contribution to Co-operative Rehabilitation and Reconstruction Fund and expenses incurred by the Co-operative Election Authority for conduct of elections, shall be recovered by attaching bank accounts of defaulting multi-State co-operative societies.

*Clause 35.*—This clause seeks to insert a new section 98A to review the decision made under clause (a) or clause (b) or clause (c) of sub-section (I) of section 94 by the Central Registrar on an application received from any party.

*Clause 36.*—This clause seeks to amend section 103 of the Act to provide for cessation of the deemed multi-State co-operative society, if all the successor States take necessary steps to divide or reorganise the said multi-State co-operative society into State co-operative society.

*Clause 37.*—This clause seeks to amend section 104 of the Act to increase the amount of penalty for certain offences.

*Clause 38.*—This clause seeks to insert a new section 105A to provide that the provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force.

*Clause 39.*—This clause seeks to amend section 106 of the Act to provide for appointment of Co-operative Information Officer for providing information to the members about the affairs and management of the society.

*Clause 40.*—This clause seeks to amend section 108 of the Act to authorise certain persons by the Central Registrar to inspect the books of account of multi-State co-operative societies.

*Clause 41.*—This clause seeks to amend section 116 of the Act to widen the power of the Central Government to amend Schedules.

*Clause 42.*—This clause seeks to amend section 120 of the Act to provide for inclusion of related party transactions, decisions passed by board which were not unanimous, employees who are relative of member of board, etc.

*Clause 43.*—This clause seeks to insert a new section 120A to provide for filing of applications or documents in electronic form and to insert a new section 120B to provide that the provisions of this Act shall apply to a multi-State co-operative society in respect of matters relating to incorporation, regulation and winding up. Provided that in case of a multi-State co-operative society carrying on the business of banking, the provisions of the Banking Regulation Act, 1949 shall also apply.

*Clause 44.*—This clause seeks to amend section 121 of the Act relating to certain Acts not to apply.

*Clause 45.*—This clause seeks to amend section 123 of the Act to specify the criteria for supersession of board and give *Explanation* to the expression "specified multi-State

co-operative societies".

*Clause 46.*—This clause seeks to amend section 124 of the Act relating to "Power to make rules".

*Clause 47.*—This clause seeks to amend section 125 of the Act to provide for necessary provisions for removing the difficulty in giving effect to the provisions of the Multi-State Co-operative Societies (Amendment) Act, 2022.

*Clause 48.*—This clause seeks to insert a new Schedule, namely "the Third Schedule" so as to insert various central Acts under which a person against whom any amount due under a decree, decision or order is pending, shall be liable to be disqualified under section 43.

## FINANCIAL MEMORANDUM

Clause 17 of the Bill provides for establishment of the Co-operative Election Authority which shall conduct elections in Multi-State Co-operative Societies. Sub-clause (5) of clause 17 of the Bill provides for salary and allowances payable to and other terms and conditions of the Chairperson, Vice-Chairperson and Members of the Authority.

2. Clause 31 of the Bill seeks to insert section 85A for appointment of Co-operative Ombudsmen for Multi-State Co-operative Societies by the Central Government to inquire into the grievances of Members. Sub-clause (1) of clause 31 of the Bill provides for the manner of appointment of Co-operative Ombudsman which shall include salary and allowances payable to and other terms and conditions of the functioning of the Co-operative Ombudsman.

3. The Bill, if enacted, would involve an approximate expenditure of five crore ninety-four lakh rupees per annum from the Consolidated Fund of India.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 46 of the Bill proposes to amend sub-section (2) of section 124 of the Multi-State Co-operative Societies Act, 2002. The proposed amendments to sub-section (2) of the said section, *inter alia*, are—(a) the guidelines for registration of a multi-State co-operative society under sub-section (2) of section 7; (b) the manner in which the board of a multi-State co-operative society shall provide information, documents, personnel, funds or expenses or any other assistance as sought by the Co-operative Election Authority for conducting elections under clause (a) of sub-section (2) of section 43; (c) the composition of the Selection Committee and the manner of appointment of Chairperson, Vice-Chairperson and Members of the Co-operative Election Authority under sub-section (1) of section 45; (d) the qualifications and experience for appointment of Member of the Authority under clause (iii) of sub-section (3) of section 45; (e) the salaries and allowances payable to and other terms and conditions of service of the Chairperson, Vice-Chairperson and Members of the Authority under sub-section (5) of section 45; (f) the other powers and functions of Chairperson under section 45A; (g) the procedure of inquiry under sub-section (2) of section 45B; (h) the time, places and the procedure to be observed by the Authority in regard to transaction of business at its meetings under sub-section (1) of section 45H; (i) the other functions of Authority under clause (iii) of section 45-I; (j) the manner of election of members of board by secret ballot under sub-section (3) of section 45J; (k) the manner of bearing the expenses for holding elections by the Authority under sub-section (6) of section 45J; (l) the manner of discharge of functions by the Returning Officers and observers under sub-section (1) and clause (a) of sub-section (3) of section 45K; (m) the procedure for recruitment of employees under clause (e) of sub-section (2) of section 49; (n) the manner of maintenance of co-operative education fund under clause (b) of sub-section (1) of section 63; (o) the manner of appointment of Co-operative Ombudsman and submission of complaints to such Ombudsman under sub-section (1) of section 85A; (p) the manner of filing an appeal by society against directions of Ombudsman under sub-section (3) of section 85A; (q) the other matters under clause (d) of sub-section (5) of section 85A; (r) the manner of recovery and deposit of proceeds of unlawful gains under sub-section (6) of section 104; (s) the manner to make an application with such fee for the purpose of getting information under sub-section (2) of section 106; (t) the manner of powers being exercised by the Central Government in respect of matters relating to filing of applications, documents, inspections and the like in electronic form under sub-section (1) of section 120A; and (u) the manner of discharging the functions or exercising powers with respect to matters mentioned therein by the Central Registrar in electronic form under sub-section (2) of section 120A.

2. The matters in respect of which the rules may be made are matters of procedure and administrative detail and it is not practicable to provide for them in the Bill itself. The delegation of legislative power is, therefore, of a normal character.



ANNEXURE

EXTRACTS FROM THE MULTI-STATE CO-OPERATIVE SOCIETIES ACT, 2002

(39 OF 2002)

\* \* \* \* \*

Definitions.

**3.** In this Act, unless the context otherwise requires,—

\* \* \* \* \*

(d) "Central Registrar" means the Central Registrar of Co-operative Societies appointed under sub-section (1) of section 4 and includes any officer empowered to exercise the powers of the Central Registrar under sub-section (2) of that section;

\* \* \* \* \*

(i) "co-operative year", in relation to any multi-State co-operative society or class of such societies, means the year ending on the 31st day of March of the year and where the accounts of such society or class of such societies are, with the previous sanction of the Central Registrar, balanced on any other day, the year ending on such day;

\* \* \* \* \*

(s) "notification" means a notification published in the Official Gazette;

\* \* \* \* \*

Registration.

**7.** (1)\*

\* \* \* \* \*

(2) The application for registration shall be disposed of by the Central Registrar within a period of four months from the date of receipt thereof by him.

(3) Where the Central Registrar refuses to register a multi-State co-operative society, he shall communicate, within a period of four month from the date of receipt of the application for registration, the order of refusal together with the reasons therefor to the applicant or applicants, as the case may be:

Provided that no order of refusal shall be made unless the applicants have been given a reasonable opportunity of being heard:

Provided further that if the application for registration is not disposed of within a period of four months specified in sub-section (2) or the Central Registrar fails to communicate the order of refusal within that period, the application shall be deemed to have been accepted for registration and the Central Registrar shall issue the registration certificate in accordance with the provisions of this Act and the rules made thereunder.

\* \* \* \* \*

Bye-laws of multi-State co-operative societies.

**10.** (1)\*

\* \* \* \* \*

(2) In particular and without prejudice to the generality of the foregoing power, such bye-laws may provide for all or any of the following matters, namely:—

(a) the name, address and area of operation of the society;

*	*	*	*	*	
<b>14.</b>	Every multi-State co-operative society shall have a principal place of business and an address registered in the manner prescribed to which all notices and communications may be sent.				Change of address.
*	*	*	*	*	
<b>19.</b>	(1)*				Promotion of subsidiary institution.
	(2) Any subsidiary institution promoted under sub-section (1) shall exist only as long as general body of the multi-State co-operative society deems its existence necessary:				
	Provided that a multi-State co-operative society, while promoting such a subsidiary institution, shall not transfer or assign its substantive part of business or activities undertaken in furtherance of its stated objects.				
	<i>Explanation.</i> —For the purposes of this section,—				
	(a) an institution shall be deemed to be a subsidiary institution if the multi-State co-operative society—				
*	*	*	*	*	
	(ii) holds more than half in nominal value of equity shares of such institutions; or				
	(iii) if one or more members of such multi-State co-operative society, hold whether by themselves or together with subsidiary institution or their relatives, as the case may be, the majority of equity shares in that institution;				
*	*	*	*	*	
<b>22.</b>	(1)*				Conversion of a co-operative society into a multi-State co-operative society.
	(5) (a)*				
	(c) The Registrar of Co-operative Societies referred to in clause (b) shall thereupon make an order directing that the society had, as from the date of registration by the Central Registrar, ceased to be a society under the law relating to co-operative societies in force in that State.				
*	*	*	*	*	
<b>26.</b>	A multi-State co-operative society may, if provided in its bye-laws, admit a person as nominal or associate member:				Nominal or associate member of society.
	Provided that no such nominal or associate member shall be entitled to subscribe the shares of such society or have any interest in the management thereof including right to vote, elect as a director of the board or participate in the general body meetings.				
*	*	*	*	*	
<b>28.</b>	No member of a multi-State co-operative society shall exercise the rights of a member, unless he has made the payment to the society in respect of membership, or has acquired such interest in the society, as may be specified in the bye-laws.				Members not to exercise rights till due payment made.
<b>29.</b>	No person shall be eligible for being a member of a multi-State co-operative society if—				Disqualification for member of a multi-State co-operative society.
*	*	*	*	*	
	(b) he used for two consecutive years the services below the minimum level specified in the bye-laws; or				
*	*	*	*	*	

Expulsion of members. **30. (1)\*** \* \* \* \*

(2) No member of the multi-State co-operative society who has been expelled under sub-section (1), shall be eligible for re-admission as a member of that society, for a period of one year from the date of such expulsion.

\* \* \* \*

Redemption of shares. **35. (1)** Shares held in a multi-State co-operative society by any of the authorities referred to in clauses (c) to (g) of sub-section (1) of section 25 shall be redeemable in accordance with the bye-laws of such multi-State co-operative society and in a case where the bye-laws do not contain any provision in this regard, in such manner as may be agreed upon between the multi-State co-operative society and such authority.

(2) The redemption of shares referred to in sub-section (1) shall be on the face value of the shares.

\* \* \* \*

Board of directors. **41. (1)\*** \* \* \*

(3) The board shall consist of such number of directors as may be specified in the bye-laws:

Provided that the maximum number of directors in no case shall exceed twenty-one:

Provided further that the board may co-opt two directors in addition to twenty-one directors specified in the first proviso:

Provided also that the functional directors in the national co-operative societies shall also be the members of the board and such members shall be excluded for the purpose of counting the total number of directors specified in the first proviso.

\* \* \* \*

Disqualifications for being a member of board. **43. (1)** No member of any multi-State co-operative society or nominee of a member, society or a national co-operative society shall be eligible for being chosen as, or for being, a member of the board of such multi-State co-operative society or a national co-operative society, or of any other co-operative society to which the multi-State co-operative society is affiliated, if such member—

(a) has been adjudged by a competent court to be insolvent or of unsound mind;

\* \* \* \*

(h) is a person against whom any amount due under a decree, decision or order is pending recovery under this Act;

\* \* \* \*

(2) A person shall not be eligible for being elected as member of board of a multi-State co-operative society for a period of five years if the board of such multi-State co-operative society fails—

(a) to conduct elections of the board under section 45; or

\* \* \* \*

(c) to prepare the financial statement and present the same in the annual general meeting.

\* \* \* \*

Elections of members of board. **45. (1)** The conduct of elections to the board of a multi-State co-operative society shall be the responsibility of the existing board.

(2) The election of members of board shall be held by secret ballot in the manner as may be prescribed.

(3) The election of the members of the board shall be held in the general meeting of the members of the multi-State co-operative society.

(4) The elected members of the board shall, if the bye-laws of such society permit, be eligible for re-election.

(5) The term of office of the elected members of the board shall be such, not exceeding five years from the date of elections, as may be specified in the bye-laws of a multi-State co-operative society:

Provided that elected members shall continue to hold office till their successors are elected or nominated under the provisions of this Act or the rules or bye-laws and assume charge of their office.

(6) Where the board fails to conduct election of the members of board, the Central Registrar shall hold the election within a period of ninety days from the date when such election became due.

(7) No person shall be eligible to be elected as a member of the board of a multi-State co-operative society unless he is a member of the general body of that society.

(8) The expenses for holding election by the Central Registrar shall be borne by the multi-State co-operative society.

(9) The Central Government may make rules generally to provide for or to regulate matters in respect of election of members of the board.

\* \* \* \* \*

**49. (1)\*** \* \* \* \* \*

Powers and functions of board.

(2) Without prejudice to the generality of the foregoing powers, such powers shall include the power—

\* \* \* \* \*

(e) to make provisions for regulating the appointment of employees of the multi-State co-operative society and the scales of pay, allowances and other conditions of service of, including disciplinary action against such employees;

\* \* \* \* \*

**50. (1)** The Chief Executive shall convene the meetings of the board at the instance of the chairperson or president of the multi-State co-operative society.

Meeting of board.

\* \* \* \* \*

(3) The Chairperson, or if for any reason, he is unable to attend a meeting of the board, any other member of the board chosen by the members of the board present from amongst themselves at the meeting, shall preside at the meeting.

\* \* \* \* \*

**52.** The Chief Executive shall under the general superintendence, direction and control of the board, exercise the powers and discharge the functions specified below, namely:—

Powers and functions of Chief Executive.

\* \* \* \* \*

(j) present the draft annual report and financial statement for the approval of the board within thirty days of closure of the financial year;

\* \* \* \* \*

**53. (1)** The board may, subject to such conditions as may be prescribed, constitute an Executive Committee and other committees or sub-committees as may be considered necessary:

Committees of board.

Provided that other committees or sub-committees, other than the Executive Committee shall not exceed three.

\* \* \* \* \*

Disposal of net profits.

**63.** (1) A multi-State co-operative society shall, out of its net profits in any year,—

\* \* \* \* \*

(b) credit one per cent. to co-operative education fund maintained, by the National Co-operative Union of India Limited, New Delhi, in the manner as may be prescribed;

\* \* \* \* \*

Investment of funds.

**64.** A multi-State co-operative society may invest or deposit its funds—

\* \* \* \* \*

(b) in any of the securities specified in section 20 of the Indian Trust Act, 1882; or 2 of 1882.

\* \* \* \* \*

(d) in the shares, securities or assets of a subsidiary institution or any other institution; or

(e) with any other bank; or

(f) in such other mode as may be provided in the bye-laws.

*Explanation.*—For the purposes of clause (e), "bank" means any banking company as defined in clause (c) of section 5 of the Banking regulation Act, 1949, and includes— 10 of 1949.

(i) the State Bank of India constituted under the State Bank of India Act, 1955; 23 of 1955.

(ii) a subsidiary bank as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959; 38 of 1959.

(iii) a corresponding new bank constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 or a corresponding new bank constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. 5 of 1970.

40 of 1980.

\* \* \* \* \*

Restriction on borrowing.

**67.** (1) A multi-State co-operative society may receive deposits from its voting members raise loans and receive grants from external sources to such extent and under such conditions as may be specified in the bye-laws:

Provided that the total amount of deposits and loans received during any financial year shall not exceed ten times of the sum of subscribed share capital and accumulated reserves:

\* \* \* \* \*

## CHAPTER VIII

### AUDIT, INQUIRY, INSPECTION AND SURCHARGE

Appointment and remuneration of auditors.

**70.** (1)\* \* \* \* \*

(2) Every multi-State co-operative society shall, at each annual general meeting, appoint an auditor or auditors to hold office from the conclusion of that meeting until the conclusion of the next annual general meeting and shall, within seven days of the appointment, give intimation thereof to every auditor so appointed:

Provided that such auditor or auditors may be appointed from a panel of auditors approved by the Central Registrar or from a panel of auditors, if any, prepared by the multi-State co-operative society.

\* \* \* \* \*

(7) (a) The multi-State co-operative society may fill any causal vacancy in the office of an auditor; but while any such vacancy continues, the remaining auditor or auditors, if any, may act:

Provided that where such vacancy is caused by the resignation of an auditor, the vacancy shall only be filled by the multi-State co-operative society in general meeting.

\* \* \* \* \*

CHAPTER X

WINDING UP OF MULTI-STATE CO-OPERATIVE SOCIETY

86. (1) If the Central Registrar, after audit has been conducted under section 70 or special audit has been conducted under section 77 or an inquiry has been held under section 78 or an inspection has been made under section 79, is of opinion that the society ought to be wound up, he may, after giving the society a reasonable opportunity of making its representations by order, direct it to be wound up.

Winding up of multi-State co-operative societies.

(2) The Central Registrar may, of his own motion and after giving the multi-State co-operative society a reasonable opportunity of making its representation, make an order directing the winding up of the multi-State co-operative society,—

(a) where it is a condition of the registration of the society that the society shall consist of at least fifty members and the number of members has been reduced to less than fifty; or

(b) where the multi-State co-operative society has not commenced working within a period of six months of the date of its registration or such extended period as the Central Registrar may allow in this behalf or has ceased to function in accordance with co-operative principles.

\* \* \* \* \*

(5) Notwithstanding anything contained in this section, no co-operative bank shall be wound up except with the previous sanction, in writing of the Reserve Bank.

(6) Notwithstanding anything contained in this section, the Central Registrar shall make an order for the winding up of a multi-State co-operative society, if the society, by a resolution passed by two-third majority of members present and voting in a general meeting decides for winding up of that society.

\* \* \* \* \*

CHAPTER XI

EXECUTION OF DECREES, ORDERS AND DECISIONS

94. Every decision or order made under section 39 or section 40 or section 83 or section 99 or section 101 shall, if not carried out,—

Execution of decisions, etc.

\* \* \* \* \*

CHAPTER XIII

SOCIETIES WHICH BECOME MULTI-STATE CO-OPERATIVE SOCIETIES CONSEQUENT ON REORGANISATION OF STATES

103. (1) Where, by virtue of the provisions of Part II of the State Reorganisation Act, 1956 or any other enactment relating to reorganisation of States, any co-operative society which immediately before the day on which the reorganisation takes place, had its objects confined to one State becomes, as from that day, a multi-State co-operative society, it shall be deemed to be a multi-State co-operative society registered under the corresponding

Co-operative societies functioning immediately before reorganisation of States.

provisions of this Act and the bye-laws of such society shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force until altered or rescinded.

\* \* \* \* \*

## CHAPTER XIV

### OFFENCES AND PENALTIES

Offences and penalties.

**104.** (1) A multi-State co-operative society or an officer or member thereof wilfully making a false return or furnishing false information, or any person wilfully or without any reasonable excuse disobeying any summons, requisition or lawful written order issued under the provisions of this Act, or wilfully not furnishing any information required from him by a person authorised in this behalf under the provisions of this Act, shall be punishable with fine which shall not be less than two thousand rupees and which may extend to ten thousand rupees.

(2) Any employer who, without sufficient cause, fails to pay to a multi-State co-operative society the amount deducted by him under section 60 within a period of fourteen days from the date on which such deduction is made shall, without prejudice to any action that may be taken against him under any other law for the time being in force, be punishable with fine which may extend to five thousand rupees.

(3) Any officer or custodian who wilfully fails to hand over custody of books, accounts, documents, records, cash, security and other property belonging to a multi-State co-operative society of which he is an officer or custodian, to a person entitled under section 54, or section 70, or section 78, or section 79, or section 89 shall be punishable with fine which may extend to two thousand rupees and in the case of a continuing breach, with a further fine which may extend to five thousand rupees for every day during which the breach is continued after conviction for the first such breach.

(4) Whoever, before, during or after the election of delegates under the proviso to sub-section (1) of section 38 or election of members of the board,—

(a) fraudulently defaces or fraudulently destroys any nomination paper; or

(b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of a returning officer; or

(c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper or any declaration of identity; or

(d) without due authority supplies any ballot paper to any person or receives any ballot paper from any person or is in possession of any ballot papers; or

(e) fraudulently puts into any ballot box anything other than the ballot paper which he is authorised by law to put in; or

(f) without due authority destroys, takes, opens or otherwise interferes, with any ballot box or ballot papers then in use for the purposes of the election; or

(g) fraudulently or without due authority, as the case may be, attempts to do any of the foregoing acts or wilfully aids or abets the doing of any such acts;

(h) offers any gift or promises to offer any gratification to any person with the object, directly or indirectly, of including—

(i) a person to stand or not to stand as, or to withdraw or not to withdraw from, being a candidate at an election; or

(ii) a member to vote or refrain from voting at an election, or as a reward to a person for having so stood or not stood or for having withdrawn or not having withdrawn his candidature; or

(iii) a member for having voted or refrained from voting,

shall be punishable with imprisonment for a term which may extend to six months or with fine or with both.

\* \* \* \* \*



CHAPTER XIV

MISCELLANEOUS

**106.** Every multi-State co-operative society shall keep a copy of the rules and its bye-laws and also a list of its members, open to inspection free of charge at all reasonable times, at the registered address of the society.

Copies of bye-laws, etc., to be open to inspection.

\* \* \* \* \*

**108.** (1) The books of account and other books and papers of every multi-State co-operative society shall be open to inspection during business hours—

Inspection of books of account, etc., of multi-State co-operative society.

(i) by the Central Registrar, or

\* \* \* \* \*

**116.** (1)\* \* \* \* \*

Power to amend Second Schedule.

(2) A copy of every notification under sub-section (1) shall be laid before each House of Parliament as soon as may be after it is made.

\* \* \* \* \*

**120.** Every year within six months of the closure of the accounting year every multi-State co-operative society shall file the following returns with the Central Registrar, namely:—

Filing of returns.

(a) annual report of the activities;

\* \* \* \* \*

(f) any other information required by the Central Registrar in pursuance of any of the provisions of this Act.

1 of 1956.  
54 of 1969.

**121.** (1) The provisions of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to the multi-State co-operative societies.

Certain Acts not to apply.

(2) The multi-State Co-operative societies registered or deemed to be registered under the provisions of this Act shall not indulge in monopolistic and restrictive trade practices as defined in the Monopolies and Restrictive Trade Practices Act, 1969.

54 of 1969.

\* \* \* \* \*

**123.** (1) If in the opinion of the Central Government, the board of any specified multi-State co-operative society is persistently making default or is negligent in the performance of the duties imposed on it by this Act or the rules or the bye-laws or has committed any act which is prejudicial to the interests of the society or its members, or has omitted or failed to comply with any directions given to it under section 122 or that there is a stalemate in the constitution or functions of the board, the Central Government may, after giving the board an opportunity to state its objections, if any, and considering the objections, if received, by order in writing, remove the board and appoint one or more administrators, who need not be members of the society, to manage the affairs of the society for such period not exceeding six months, as may be specified in the order which period may, at the discretion of the Central Government, be extended from time to time; so, however, that the aggregate period does not exceed one year:

Supersession of board of specified multi-State co-operative society.

Provided that in the case of a co-operative bank, the provisions of this sub-section shall have effect as if for the words "one year", the words "two years" had been substituted.

\* \* \* \* \*

*Explanation.*—For the purposes of sections 122 and 123, "specified multi-State co-operative society" means any multi-State co-operative society in which not less than fifty-one per cent. of the paid-up share capital or, of total shares, is held by the Central Government.

\* \* \* \* \*

Power to make rules.

**124. (1)\*** \* \* \* \*

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

\* \* \* \*

(k) the election of members of the board under sub-section (2) of section 45 through secret ballot;

\* \* \* \*

(o) the conditions subject to which the board may constitute an Executive Committee and other committees or sub-committees under sub-section (1) of section 53;

\* \* \* \*

(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

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LOK SABHA

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**BILL**

further to amend the Multi-State Co-operative Societies Act, 2002.

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*(Shri Amit Shah, Minister of Home Affairs and Co-operation)*